

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.11 - IA/552(AHM)2024
in
CP(IB)/186(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India & Anr
V/s

.....Applicants

Vijaynarayan Rameshkumar Jaju (Personal Guarantor)

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nitu Chaturvedi, Adv. a.w Mr. Aditya Raval, Adv.

For the Respondent : Mr. Nipun Singhvi, Adv. a/w Mr. Mayur Jugtavat

ORDER

IA/552(AHM)2024

This is an application filed under Section 60(5) r.w 160 of IBC, 2016. Ld. Counsel Mr. Nipun Singhvi appeared for personal Guarantor and seeks time to file reply if any, within seven days Rejoinder, if any, be filed with seven days thereafter

Let notice be issued to the State Bank of India and Central Bank of India inviting reply, if any. The Applicant is directed to collect the notice from the Registry and serve the notices upon the Respondent/FCs through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID of the Respondent/FCs within seven days.

The Respondent/FCs may file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing

Relist the matter on 10.06.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)